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## कोयले की ढुलाई

662. श्री हुक्मदेव नारायण यादव : क्या ऊर्जी मंत्रो 14 दिसम्बर, 1981 को राज्य सभा में ग्रतारांकित प्रक 1936 के दिए गए उत्तर को देखेंगे ग्रीर यह बताने की कुपा करेंगे कि :

- (क) 1978-79 से 1981-82 तक को श्रवधि के लिए लदान के निर्धारित न्यूनतम लक्ष्य को प्राप्त न करने के क्या कारण हैं; श्रीर
- (ख) क्यायह लक्ष्य रेल वैगनों की कमी के कारण पूरा नहीं किया गया या?

कर्जा मंत्रालय के कोयला विभाग में राज्य मंत्री (श्री गागीं शंकर मिश्र): (क) श्रीर (ख) कोयले के लदान के लिए रेलवे द्वारा वैगनों की सप्लाई श्रामतौर पर कोयला कम्पनियां द्वारा लदान के लिए मांगे गए वैगनों से कम रही है श्रीर इसका परिणाम यह रहा है कि लक्ष्यों की तुलना में कोयला प्रेषण में कुछ कमी श्राई है।

## Questionnaire issued b<sub>v</sub> the Law Commission

663. SHRI G. C. BHATTA-CHARYA; SHRI LADLI MOAN NIGAM; SHRI SHIVA CHANDRA JHA:

Will the Minister of LAW, JUS-TICE AND COMPANY AFPATP^ he pleased io state:

- (a) what  $i_s$  the purpose of issuing the questionnaire by the Law Comsion recently whic'h strikes at the very root of democracy;
- (b) whether Government propose to stop further action'  $_{0}$ n th<sub>e</sub> questionaire and if not, what are the reason<sub>a</sub> therefor; and

(c) what are the specific terms of reference of t'ne Commission?

THE MINISTER OP LAW, JUS-TICE AND COMPANY AFFAIRS JAGANNATH KAUSHAL): (SHRI (a.) A copy of the questionnaire issued by the Law Commission, which is self-explanatory is laid on the Table., [See Appendix CXXI, Annexure No 23). It will be seen from the Questionnaire that it dea!s with various issues relating to the judicial system and the functioning of judicial institutions in the country. the purpose of issuing the Questionnaire is to elicit the view<sub>s</sub> of person<sub>s</sub> interested on the issues raised therein so that the Commission could take them consideration when submitting its report to Government. It  $j_s$  not correct to say that the issue of tire Quc-Uonnaire by the Commission strikes at the very root of democracy.

- (b) The Commission has issued the Questionnaire *suo motu* and without any request from the Government. The Commission is an autonomous body and is independent of the Government in its day-to-day functioning. The question of the Government stopping further action on the Questionnaire does not therefore, arise.
- (c) A copy of the terms of reference of the Commission  $i_s$  laid on the Table.

Terms of reference of Laio 'Commission re-constituted from 14-12-1981 to 13-12-1984.

- 1. To keep under review the system of judicial administration of ensure that it is resnonsive to the reasonable demands of the times and in particular to secure—
  - (a) elimination of delays, speedy clearance of arrears and reduction in cost so as to secure quick and economical disposal of cases without affecting the cardinal principle that decisions should be just'and fair;
  - (b) simplification of procedure to reduce and eliminate technicalities and devices for delay so that it

operates not aa an end in itself but a means of achieving justice;

- (c) improvement of standards of all concerned with the administration of justice.
- 2. To examine the existing laws in the light of Directive Principles of State Policy and to suggest ways of improvement and reform and also to suggest such legislation ag might be necessary to implement the Directive Principles and to attain the objectives set out in the preamble to the Constitution.
- 3 To revise the Central Act<sub>s</sub> of general importance so as to simplify them and to remove anomalies; embiguities and inequities.
- 4. To recommend to the Government measure for bringing the statute book up-to-date by repeal obsolete laws and enactments or parts thereof which 'nave outlined their utility.
- 5. To consider arid to convey to the Government its views on any other subject releating to law and judicial administration thai may be referred

## Purchase of sub-standard Coal by DESU

- 664. SHR J. K. JAIN: Will the Minister of ENERGY be pleased to
- (a) whether any complaints garding purchase of substandard coal hy Delhi Electric Supply Undertaking during t'ne years 1977 to 1979 were received by Government;
- (b) if so, whether it is a fact that the sub-standard coal had caused damage to turbines;
- (c) what are the details of such damage; and
- (d) whether any responsibility was fixed for this scandal and if so, what are the details thereof and the action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) to (d) There have been complaints in regard to the quality of coal received by the different thermal power stations including DESU. Several steps to improve the overall quality of coal supply to these power stations have been taken and the position has now considerably improved However, with specific reference to the coal supply to DESU during 1977-79, DESU has reported that the matter is under investigation.

to Questions

## Purchase of cables by DESU

665. SHRI J. K. JAIN: Will the Minister of ENERGY be pleased to state:

- (a) whether any cables were purchased by the Delhi Electric Supply Undertaking during the years 1977 to
- (b) if so, what was the quantity thereof and the expenditure incurred thereon;
- (c) whether it was found that the cables so purchased were from the specifications laid down;
- (d) whether any responsibility laying down substandard cables has been fixed; ana
- (e) what action has been taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) and (b) The details of the cables purchased by DESU during the period in question are as under;

| Type of Cable | Quantity | Approx.<br>value in<br>Rs. |
|---------------|----------|----------------------------|
|               | Jt/M     | Crores                     |
| 33 KV .       | 34       | 1'96                       |
| 11 KV .       | 48o      | I0-0O                      |
| L.T.          | 1000     | 13-00                      |